

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**TUESDAY, THE THIRTY FIRST DAY OF DECEMBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

CIVIL REVISION PETITION NO: 4190 OF 2024

Petition Under Article 227 of Constitution of India aggrieved by the Order and decree dated 18-09-2024 in I.A.No. 742 of 2023 in COS No. 34 of 2020 on the file of the Court of the Principal Special Court in the Cadre of District Judge for Trial and Disposal of Commercial Disputes at Hyderabad

Between:

Neha International Limited, a public limited company incorporated under the Companies Act, 1956 having its registered office at 6-3-1090/A/12 and 13, No. 501, Manbhumi Jade Towers, Rajbhavan Road, Somajiguda, Hyderabad- 500 082, Telangana, Represented by its Managing Director, Mr. Gaddam Vinod Reddy, S/o Ram Reddy

...PETITIONER/ Petitioner/ Defendant

AND

DBS Bank Limited, at 12, Marina Boulevard Level-44, DBS Asia Central@ Marina Bay Financial Centre, Tower-3, Singapore-01892, Represented by its authorized signatory, Mr. Somit Bhandari, 19th floor, Express Towers, behind Nariman Point, Mumbai, Maharashtra.

...RESPONDENT/ Respondent/ Plaintiff

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant stay of all further proceedings in COS No. 34/2020 before the Court of Principal Special Court in the Cadre of District Judge for Trial and Disposal of Commercial Disputes at Hyderabad, pending disposal of this Civil Revision Petition .

Counsel for the Petitioner: SRI. L. VENKATESHWAR RAO

Counsel for the Respondent: --

The Court made the following ORDER:

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

CIVIL REVISION PETITION No.4190 of 2024

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. L.Venkateshwar Rao, learned counsel for the petitioner.

2. Learned counsel for the petitioner submits that on account of efflux of time, the issue with regard to the validity of the order dated 18.09.2024 does not survive for consideration and the suit itself has been decreed.

3. The Civil Revision Petition is, therefore, dismissed as infructuous.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

Sd/- P. PADMANABHA REDDY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. The Principal Special Court in the Cadre of District Judge for Trial and Disposal of Commercial Disputes at Hyderabad.
2. One CC to SRI. L. VENKATESHWAR RAO, Advocate [OPUC]
3. Two CD Copies

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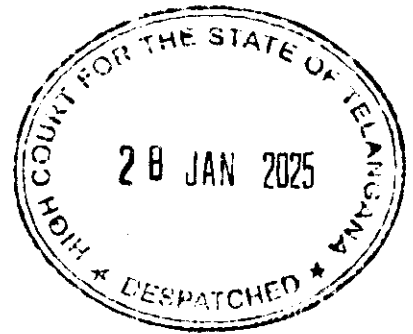


HIGH COURT

DATED:31/12/2024

ORDER

CRP.No.4190 of 2024



DISMISSING THE CRP

AS INFRACTUOUS

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